

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA**

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No.A-2/Listing/NCDRC/2021

6th August, 2021


CIRCULAR

Due to pandemic, the Registry of the National Commission, with the leave of the Hon'ble President, National Commission vide its Circular dated 16.03.2020 decided to adjourn all the matters till 15.04.2020 except extremely urgent matters. Since, the pandemic continued, the Registry of the National Commission further adjourned all the matters except extremely urgent matters from time to time. Therefore, Execution Applications, Miscellaneous Applications, Interim Applications, Review Applications, etc. filed, during the period of pandemic i.e. from 16.03.2020 to 12.07.2021, may be pending for listing.

Now, the Hon'ble National Commission has resumed hearing of matter through Physical Hearing, Virtual Hearing and Hybrid Hearing. The Execution Applications, Miscellaneous Applications, Interim Applications, Review Applications, etc. filed during the period of pandemic are also being listed before Hon'ble Benches of the National Commission with due notices to the Learned Counsel/ Parties.

In case the Applications filed during the period from 16.03.2020 to 12.07.2021 and not yet listed before the Hon'ble National Commission, the Learned Counsel/ Parties are requested to kindly inform the details of such Applications to the Registry of the National Commission, so as to enable the Registry to list the Applications before the Hon'ble Benches of the National Commission at the earliest.

This issues with the approval of the Hon'ble President.


(Iqbal Ahmed)
Deputy Registrar

Copy to:

1. Learned Counsel/ Parties - for information please.
2. SO(IT) – for uploading the Circular on the website of the NCDRC.
3. Notice Board